

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3079
ANSWERED ON:23.08.2006
CVC GUIDELINES
Singh Shri Prabhunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether as per Central Vigilance Commission's (CVC) guidelines, it is mandatory for the organizations under the purview of CVC to publish every month the summary of contracts/purchases made above a threshold value on their website;
- (b) if so, the details thereof;
- (c) whether the concerned organizations are not publishing every month the summary of contracts/purchases made above a threshold value on their website;
- (d) if so, the action proposed to be taken by the CVC in this regard; and
- (e) the details of the threshold value of each organization?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) & (b): As per CVC guidelines, all organizations within the purview of the CVC are required to post a summary every month of all the contracts/purchases made above a certain threshold value to be decided by Chief Vigilance Officer in consultation with the Head of the Organization.
- (c) & (d): The Commission has observed that some organizations are not following the above guidelines and has directed all CVOs to ensure their implementation and to send monthly compliance report to the CVC in this regard. Whenever the CVO reports non-implementation by any organization, the matter is suitably taken up with that organization for implementation of the instructions.
- (e): Each organization has to determine its own threshold value, but as per the CVC guidelines it should cover more than 60% of the value of the transactions of an organization every month.